

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2517
ANSWERED ON:24.11.2010
POSSESSION OF ILLEGAL PROPERTIES
Naranbhai Shri Kachhadia; Rama Devi Smt. ; Sinh Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the officers found in possession of illegal property during the CBI raids are still in service;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the number of officers found possessing illegal property/assets during the CBI raids alongwith the nature of the property/assets during the last three years and the current year;
- (d) the action taken/proposed to be taken against such officials; and
- (e) the measures the Government proposes to take to check corrupt practices?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) to (c): The information is part of individual case records and is not maintained centrally. However, the number of Disproportionate Assets cases registered, disposed of from trial and ended in conviction upto 31.10.2010 is as under:

Year	No. of DA cases registered	No. of DA cases disposed of during the year	No. of DA cases ended in conviction during the year	Otherwise disposed of
2007	97	28	10	1
2008	93	24	11	1
2009	84	36	14	5
2010	46	32	9	0

(upto 31.10.2010)

Consequential action against the convicted officer (s) is taken under concerned Discipline and Appeal rules.

(d): The action is taken as per law.

(e) : The Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption". Several steps have been taken during the last few years to combat corruption and to improve the functioning of Government. These, inter alia, include:-

(i). Issue of Whistle Blowers Resolution, 2004 and introduction of the Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010 in the Lok Sabha on 26th August, 2010.

(ii). Enactment of Right to Information Act, 2005.

(iii). The pro-active involvement of Ministry/Department through Annual Action Plan on vigilance as a preventive measure;

(iv). Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;

(v). Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities. More than 50 organizations have adopted the Integrity Pact. Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;

(vi). Introduction of e-Governance and simplification of procedures and systems;

(vii). Issue of Citizen Charters.